CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

R.A. No. 170 of 1996

Wednesday this the 30th day of October, 1996.

CORAM

HON BLE MR. JUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN HON BLE MR. R.K. AHOOJA, ADMINISTRATIVE MEMBER

State of Tamilnadu rep.by Chief Secretary to Govt. Fort. St. George, Madras.9. ... Review Applicant

(By Advocates Mr. V.R.Reddy, Addl.Solicitor General of India alongwith B.Krishnamoorthy)

Vs.

- N. Haribhaskar, IAS, Guindy Lodge, Guindy, Madras. 32.
- 2. Union of India rep.by
 Secretary to Government,
 Ministry of Personnel and Public
 Grievances Pension, North Block,
 New Delhi.
 Respondents

The Review Application having been heard on 30.10.96 the Tribunal on the same day delivered the following:

ORDER

CHETTUR SANKARAN NAIR(J), CHAIRMAN

After the matter was argued at some length learned counsel for Review Applicant sought leave to withdraw the application with freedom to seek variation of the interim orders. Leave is granted and the Review Application is dismissed with freedom to seek variation of the interim orders. No costs.

Dated the 30th October, 1996.

R.K. AHODJA ADMINISTRATIVE MEMBER CHETTUR SANKARAN NAIR(J)
CHAIRMAN

ks.